

National Company Law Tribunal  
Allahabad Bench  
Allahabad

115(ND)/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2016.

NAME OF THE COMPANY: M/s Upper India Cold Storage Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No. Name Designation Representation Signature

1. Rohan Gupta Advocate Petitioner *Rohan*
2. Saurabh Srivastava Advocate Applicant *Saurabh Srivastava*
- Vinod Kumar Sr. Advocate / Resp<sup>n</sup> No. 1 *Vinod Kumar*
- Anshul Kumar (Advocate-on-Record) *Anshul Kumar*
- Shelly Khanna Advocate *Shelly Khanna*

Order dated 04.10.2016

CP No. 115(ND)/2014 M/s Upper India Cold Storage Ltd.

Heard the Learned Counsel for petitioner in support of maintainability of the Company Petition. At this stage certain company applications are tendered and the office is directed to check, scrutinise and put them up for necessary directions. So far as the additional affidavit filed by the petitioner today is concerned, at the time of hearing of the final arguments about the maintainability, filing of additional affidavits and further pleadings does not arise. Heard the reply arguments by Ld. Senior Counsel. Matter is posted for orders on the preliminary objection list on 28.10.2016.

The matter shall be listed on 28.10.2016.

*SH.V.S.R. AVADHANI* (Judicial Member)

*SH. H.P. CHATURVEDI* (Judicial Member)

Dated 04.10.2016

For  
Compliance  
4/10/2016  
Noted  
05/10/16